GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1437 ANSWERED ON:18.07.2014 STRENGTHENING OF WOMEN RELATED LAWS Rathwa Shri Ramsinh Patalyabhai

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to strengthen the women related laws;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make any amendments in the National Commission for Women Act, 1990;
- (d) if so, the details thereof; and
- (e) the manner in which the Government proposes to ensure effective implementation of provisions of the said Act in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a) & (b): The Ministry of Women and Child Development is administering the Protection of Women from Domestic Violence Act, 2005; Dowry Prohibition Act, 1961; Indecent Representation of Women (Prohibition) Act, 1986; Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and Prohibition of Child Marriage Act, 2006 (PCMA). The implementation of these legislations are regularly reviewed and if required, necessary amendments are carried out for effective implementation.
- (c) to (e): The Ministry has proposed to amend the National Commission for Women Act, 1990 as to vest the National Commission for Women with additional power to enable it to carry out its mandate more effectively.